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CUTTACK, FRIDAY, JUNE 15, 1945

SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

PART VII Advertisements and Notices, etc.

THE ORISSA GAZETTE

NOTICE

The annual subscription to the *Government Gazette* is at the following rates payable in advance:—

No. of Parts	Annual subscription without postage		Annual subscription with postage	
	Rs.	a. p.	Rs.	a. p.
Part I	6	0 0	7	0 0
Part II	6	4 0	7	4 0
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Part IV	2	0 0	2	8 0
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Part VI	3	0 0	3	8 0
Part VII	11	0 0	11	8 0
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Part X	4	0 0	4	8 0
Part XI	4	0 0	4	8 0
Supplement including Supplement (A).	8	0 0	10	0 0
Entire Gazette	80	0 0	86	0 0
Parts I, III, IV and VII.	22	0 0	25	0 0
Appendix	2	0 0

(i) Single copy of the entire Gazette can be supplied at Re. 1 without postage and at Rs. 1-2-0 with postage.

(ii) A copy of Supplement including Supplement (A) can be supplied at Re. 0-8-0 without postage and Re. 0-9-0 with postage.

(iii) A copy of the *Gazette Extraordinary* can be supplied at the rate of one anna for every 16 pages or a fraction thereof. Postage according to weight.

(iv) A copy of the Appendix (Catalogue of books and periodicals) can be supplied at the rate of Re. 0-5-3. Postage according to weight.

RATES OF ADVERTISEMENTS IN PART VII

	Rs.	a.	p.
Full page per issue	20	0	0
Half page per issue	10	0	0

Casual advertisements, 8 annas per line per insertion for double column, and 4 annas per line per insertion for single column.

Applications for the Gazette should be addressed to "The Publisher of *The Orissa Gazette*, Cuttack", and must be accompanied by a remittance—unless the applicant desires that the Gazette should be sent by value-payable post in which case in addition to the ordinary postage the usual charge for postal commission will be made.

Applications for the supply of the Gazette on "The Public Service" should be addressed to the Secretary to the Government of Orissa, Home and Finance Departments, Cuttack.

Complaints regarding non-receipt of any number of the Gazette should be forwarded within a week after the date on which it is due.

All subscriptions are payable in advance and may be paid annually, half-yearly or quarterly on or before the 1st January, 1st April, 1st July or 1st October.

Subscribers will please note that their Gazette will be stopped at the expiry of the period subscribed for unless the order distinctly states that it is to be continued until further instructions.

All notifications intended for publication in *The Orissa Gazette* should reach the Publisher's Office not later than 4 P.M. on the preceding Wednesday and all advertisements, educational notices, results of examinations, etc., must reach the Publisher's Office by 12 noon on Monday to ensure appearance in that week's Gazette.

S. H. KHAN
Publisher, *The Orissa Gazette*

NOTICE

The Proceedings of the Orissa Legislative Assembly, printed in separate pamphlet form, are available for sale in the Book Depot of the Government Press, Cuttack, at the following rates:—

	Rs.	a.	p.
Annual subscription without postage	11	0	0
Annual subscription with postage	15	0	0
Price of single copy of Proceedings	0	4	0
Price of single copy of Indices	0	4	0

S. H. KHAN
Superintendent
Government Press and Publication

FEDERAL PUBLIC SERVICE COMMISSION

Applications invited from British subjects of Indian domicile or descent and Indian State subjects for a permanent post of Assistant Archaeological Chemist, Archaeological Survey. Age-limits: 25—30 but relaxable up to 45 years in favour of exceptionally qualified candidates. No age-limit for Government servants. Pay: Rs. 300—325—350—25—600—40—680. Qualifications: (a) *Essential*: (i) Degree in Chemistry; (ii) Training in the application of Chemistry to preservation and reparation of antiquities. (b) *Desirable*: Approved experience in accordance with (ii) above. Women ineligible. Particulars and application forms from Secretary, Federal Public Service Commission, Simla. Closing date for applications with Treasury Receipt for Rs. 7-8-0 (Rs. 1-14-0 for Scheduled Castes) 2nd July 1945.

SIMLA: 5th June 1945

WANTED

Temporarily for the Sambalpur College with effect from the 2nd July 1945—

Four Laboratory Assistants, one each in Physics, Chemistry, Botany and Zoology and an Instrument-Keeper in the lower division of the Subordinate Educational Service in the scale of Rs. 65—4/2—105. Candidates should be graduates in Science and preference will be given to those who studied the Honours Course in the above subjects.

In case graduates in Science are not available, those who have passed the I.Sc. examination will be considered for appointment in the scale of Rs. 40—1—50.

Applications should reach the undersigned on or before the 23rd June 1945. Preference will be given to natives of or persons who are domiciled in the Province of Orissa.

CUTTACK
S. C. TRIPATHI
The 11th June 1945 Director of Public Instruction, Orissa
[2—1—22-6-1945]

NOTICE

Applications are invited from candidates who have passed at least the Matriculation or the S.S.L.C. examination for undergoing a course of training in Physical Education preferably in the Y.M.C.A. College at Saidapet in Madras for a period of ten months, with effect from the 1st July 1945. Only 10 candidates will be selected for training and each will be awarded a stipend of Rs. 50 a month while under training. Preference will be given to candidates who have sound physique and are good sportsmen.

Every candidate selected for training will be required to execute a bond in which he undertakes to pay the amount of stipends he has received while under training should he fail to complete the course of training or to serve as a teacher in a recognised high school for at least five years after training.

Applications with copies of general educational certificate, testimonials and certificates of domicile, if the candidate is not a native of Orissa, should reach the undersigned not later than the 15th June 1945.

Candidates will be required, if necessary, to appear before the undersigned at their own expense for a personal interview before final selection. Preference will be given to candidates who are natives of or domiciled in the Province of Orissa.

CUTTACK
S. C. TRIPATHI
The 2nd June 1945 Director of Public Instruction, Orissa
[2—2—15-6-1945]

NOTICE

Applications are invited from women candidates who have passed at least the Matriculation or the S. S. L. C. examination, for undergoing a course of training in Physical Education preferably in the Y. M. C. A. College at Saidapet in Madras for a period of ten months with effect from the 2nd July 1945. Only two candidates will be selected for training and each will be awarded a stipend of Rs. 50 a month while under training.

Every candidate selected for training will be required to execute a bond in which she undertakes to pay the amount of stipends she has received while under training, should she fail to complete the course of training and to serve as a teacher in a recognised high school for at least five years after training.

Application with copies of general educational certificate, testimonials and certificate of domicile, if the candidate is not a native of Orissa, should reach the undersigned not later than the 20th June 1945. The date of birth of the candidate should be mentioned in the application.

Preference will be given to candidates who are natives of or domicile in the Province of Orissa. Candidates may be called, if necessary, for a personal interview at their own expense before final selection.

CUTTACK S. C. TRIPATHI
The 9th June 1945 Director of Public Instruction, Orissa

WANTED

Temporarily a whole-time medical graduate for medical work among the students of the Ravenshaw College at Cuttack on a consolidated allowance of Rs. 100 (Rupees one hundred only) a month. No house or conveyance allowance will be given but private practice will be allowed.

Applications with copies of testimonials should reach the undersigned on or before the 23rd June 1945. Preference will be given to natives of or persons who are domiciled in the Province of Orissa.

CUTTACK S. C. TRIPATHI
The 11th June 1945 Director of Public Instruction, Orissa
[2-1-22-6-1945]

WANTED

For the Orissa Medical College, Cuttack, one Laboratory Assistant (Permanent) on pay in the scale of Rs. 30-1-40 per month with usual dearness allowance. Candidates must be at least Matriculates. Applications should reach the Principal (addressed by designation) by the 29th June 1945 at the latest stating age, qualification, nationality, and past experience, if any. Preference will be given to natives of or persons who are domiciled in the Province of Orissa. In case of new entrants age should not exceed 25 years and they should be medically fit.

The candidates are to appear before the Principal at his office at 12 noon on Monday, the 2nd July 1945, for selection for which no travelling allowance will be paid.

CUTTACK S. M. BANERJI
The 9th June 1945 For Principal, Orissa Medical College
[2-1-22-6-1945]

NOTICE

Wanted two candidates for training one in Electrical and the other in Mechanical Engineering course in the College of Engineering, Guindy, Madras. Candidates must be I.Sc. or I.A. with Mathematics, Physics and Chemistry. Age should not exceed 20 years on the 30th June 1945. Only Oriyas or persons domiciled in Orissa need apply. The question of awarding a stipend to each candidate is under the consideration of Government. Applications with admission fee of Rs. 5 must reach the undersigned not later than the 15th June 1945.

CUTTACK: 31st May 1945 H. LAL
Director of Development
[2-2-15-6-1945]

WANTED

Temporarily for car festival and epidemic duty Sub-Assistant Surgeons on pay Rs. 64 and compensatory allowance Rs. 25 and trained Health Inspectors on pay Rs. 40. They will also be given dearness allowance admissible according to rules. Apply immediately to the undersigned.

CUTTACK C. MANI, MAJOR, I M.S.
The 6th June 1945 Director of Health and Inspector-General of Prisons, Orissa
[2-2-15-6-1945]

ବିଜ୍ଞାପନ

୧୯୪୫-୪୬ କଟକ ପ୍ରାକ୍ୱର୍ଣ୍ଣ ମିଡ଼ିଲ ଇଂଲିଶ ସ୍କୁଲରେ ଅଧ୍ୟୟନ କରୁଥିବା ନିମ୍ନଶ୍ରେଣୀ ହରିଜନ (Depressed class students) ପଢ଼ି-ମାନଙ୍କ ପାଇଁ ମାସିକ ଟ ୧୧୯ (ଏଗାର ଟଙ୍କା) ଲେଖାଏ କେବଳ-ରୋଷ କୁଣ୍ଡି ଖାଲି ହେବ । କେବଳ ନିମ୍ନ ପ୍ରାୟମେଶ ପାସ କା ଅର୍ଡ୍ଡରୁ ଅଧିକ ଶିକ୍ଷା ଲାଭ କରିଥିବା ହରିଜନ ଛାତ୍ରମାନେ ଦରଖାସ୍ତ କରି ପାରିବେ । ଦରଖାସ୍ତକାରୀ ନିଜ ନିଜ ଦରଖାସ୍ତରେ ନିମ୍ନଲିଖିତ ବିଷୟ-ସ୍ପଷ୍ଟକ ପୂରଣ କରି ଦେବେ, ନହେଲେ ସେମାନଙ୍କର ଦରଖାସ୍ତ ଗ୍ରହଣ ହେବ ନାହିଁ :-

- (୧) ପିଲା ନାମ, (୨) ପିତା କା ଅଭିଭାବକଙ୍କର ନାମ, (୩) ଜାତି, (୪) ବୟସ, (୫) ମାତୃଭାଷା, (୬) କେଉଁ ସ୍କୁଲରେ କେଉଁ ଶ୍ରେଣୀରେ ପଢ଼ୁଥିଲେ ।

ପ୍ରକାଶ ଆଉକି ଦରଖାସ୍ତସ୍ପଷ୍ଟକ ଏହି ଜୁନମାସ ତା ୩୦ ରଖ ମଧ୍ୟରେ କଟକ ଟ୍ରେନିଂ ସ୍କୁଲ ହେଡ଼ମାଷ୍ଟରଙ୍କ ଠିକଣାରେ ପଠାଇବାକୁ ହେବ । ଜୁଲାଇ ମାସ ତା ୨ ରଖ ସୋମବାର ଦିନ ୧୨ ଟା ବେଳେ ଟ୍ରେନିଂ ସ୍କୁଲରେ ନିର୍ଦ୍ଦିଷ୍ଟ ପରୀକ୍ଷା ହେବ । ଛାତ୍ରମାନେ ନିଜ ନିଜ କାଗଜ ପେନସିଲ ଧରି ଆସିଥିବେ ଓ ପରୀକ୍ଷା ପୂର୍ବରୁ ନିଜ ନିଜ ଟ୍ରାନ୍ସପର ସାଟିଫିକେଟ ଦେଖାଇବେ ।

CUTTACK M. C. NANDY
The 8th June 1945 Headmaster, Cuttack Training School
[3-1-29-6-1945]

FEDERAL PUBLIC SERVICE COMMISSION

Applications invited from British subjects of Indian domicile or descent and Indian State subjects for following temporary posts in Planning and Development Department:-

- (a) Four Research Officers—Pay Rs. 350—50—750
- (b) Four Investigators—Pay Rs. 200—20—400
- (c) One Draftsman—Pay Rs. 100—10—200
- (d) One Computer—Pay Rs. 100—10—200

Higher start in all four cases to persons with special qualifications. Age: For (a) Not above 40 years; (b) and (d) Not above 35 years; (c) No age-limits. Women eligible. Qualifications: (a) Research Officers: For 3 Officers—High degree in Economics, preferably with research training and experience. Statistical knowledge will be considered additional qualification. For 1 Officer—High degree in Statistics with experience in handling Indian statistical data relating to economic problems; (b) Investigators: For 2 Investigators—Good degree in Economics, preferably with research experience and knowledge of statistics. For 2 Investigators—Good degree in Mathematics or Statistics, preferably with experience in handling Indian Economic Statistics; (c) Draftsman: Diploma in draftsmanship of a recognised institution, with ability to make drafts, charts, diagrams, maps, etc., based on statistical material; (d) Computer: Good degree in Mathematics, preferably with experience in tabulation work. Particulars and application forms from Secretary, Federal Public Service Commission, Simla. Closing date for applications with separate Treasury Receipt for Rs. 7-8-0 for each post (Rs. 1-14-0 for Scheduled Castes) 23rd June 1945. SIMLA: 4th June 1945

FEDERAL PUBLIC SERVICE COMMISSION

Applications invited from candidates of Indian domicile for three temporary posts of Publicity Officers (one in the junior scale and two in the senior scale), State-managed Railways. One post reserved for Muslims. Age: Between 25 and 40 years. No age-limits for candidates already in Railway Service. Pay: Junior scale—Rs. 300—25—400, Rs. 450 in 7th year and Rs. 500 in 10th year. For old entrants Rs. 300—50—900. Senior scale—Grade I Rs. 950; Grade II Rs. 850; Grade III Rs. 750. An officer will be entitled to draw pay of Grade II after he has been in Grade III for five years and of Grade I after he has been in Grade II for five years. For old entrants Rs. 550—50—1,300. Qualifications—(a) University degree preferably in Arts, (b) five years' practical experience in a first class advertising firm. (c) practical knowledge of publicity and advertising in all its branches. Some training to journalism and Railway knowledge desirable. Particulars and application form from Secretary, Federal Public Service Commission, Simla. Closing date for applications with a Treasury Receipt for Rs. 7-8-0 (Rs. 1-14-0 for Scheduled Caste candidates) 2nd July 1945. SIMLA: 1st June 1945

OFFICE OF THE COMMISSIONER OF ENDOWMENTS,
ORISSA

ORDER No. 312

Monday, the 12th day of March 1945

In the matter of modification of the scheme of administration settled by the District Judge, Cuttack in O.S. No. 2 of 1939 (R.E.) for the management of the temple and properties of Sri Subarneswar Mahadev at mauza Nuagan, police-station Govindpur, Cuttack district

This matter having come on for final disposal before the Commissioner of Endowments, Orissa and the Associated Officers, appointed by the Provincial Government this day, it is ordered as follows:—

Whereas the Commissioner of Endowments, Orissa and the Associated Officers appointed by the Government in this behalf are satisfied that the scheme of administration settled for the above temple in suit No. 2 of 1939 on the file of the District Judge of Cuttack, is extremely meagre and does not provide for effective control over the management by the members of the Committee appointed and whereas it is also found necessary to make certain changes in the said scheme so as to enable the Commissioner of Endowments, Orissa, to assume complete charge of the institution, they after consulting the members of the Committee and the persons having interest in the institution hereby settle the following Scheme under sections 11, 14 and 33 of the Orissa Hindu Religious Endowments Act, 1939.

SCHEME

1. The scheme shall come into force at once.
2. In the scheme, if not inconsistent with the context, the Act, means the Orissa Act IV of 1939 as amended from time to time, and all other words and expressions used herein shall have the respective meanings as assigned to them in the Act.
3. (a) The management of the affairs of the said temple of Sri Subarneswar Mahadev of Nuagan with its endowments and properties shall be administered by a trustee or trustees not exceeding five in number to be appointed by the Commissioner, who shall hold office for such period as may be fixed by him.
- (b) The members of the Committee holding office on the date of the commencement of this scheme shall hold office as trustees till they are relieved by new trustees, and all action taken and all things done by them in pursuance of the previous scheme shall be deemed to have been validly taken or done.
4. When there are more trustees than one, they shall elect one from among themselves as the managing trustee for such period as may be decided by them. If no such managing trustee is elected within a week of the intimation of the order of appointment, the Commissioner shall nominate a managing trustee to function for such period as he may deem necessary.
5. The managing trustee shall be in charge of the entire management of the institution and shall keep regular accounts of receipts, i.e., he can file suits, start proceedings, sign documents and do such other things as may be necessary for the management of the institution.
6. The trustees may appoint a paid Manager with the previous approval of the Commissioner on such salary and security as he may determine, for maintaining accounts and to attend to the daily services, etc. The managing trustee may delegate some of his other functions to the manager on his own responsibility.
7. The accounts of the institution shall be open for inspection by any person having interest on his giving three days' notice in writing to the managing trustee and on paying a fee of Re. 1 per diem or part thereof.
8. Any vacancy or vacancies occurring in the office of any of the trustees during or at the end of the said or subsequent periods shall be filled up by the Commissioner.
9. The Commissioner may remove any of the trustees at any time without assigning any reason should he find it necessary in the interests of the institution.
10. The trustees shall meet at least once a month within the premises of the institution for passing the accounts of the previous month and for sanctioning the necessary expenditure and for considering any other matter connected with the management of the institution. The meetings shall be convened by the managing trustee on giving three days' notice to the other trustees.
11. The proceedings of the meetings so held shall be recorded in a book to be kept for the purpose and shall be signed by all the members present. Copies of the resolutions shall be submitted to the Commissioner for approval.
12. In case of difference of opinion, the opinion of the majority shall prevail. If the opinion is equally divided, the proposal, if urgent, shall be referred to the Commissioner for decision. Otherwise, it may be brought up in the next meeting of the trustees.
13. (a) The trustees shall take necessary steps to recover the temple lands from whomsoever in possession thereof, free from all encumbrances created by them or any person claiming under them if necessary, by filing suits after obtaining the previous sanction of the Commissioner, provided the sevakas are allowed to retain possession of the deity's lands which they respectively hold, so long as they regularly offer the proper daily bhogs to the deity as laid down by the Committee and pay the rents and cesses due on the lands and do not commit waste or subdivide the same by partition or otherwise.
- (b) In any case of eviction due to neglect or default on the part of the sevaka, the trustees shall make arrangements for supply of the usual bhog on the day or days of the Sevaka's Pali.
14. In no event, the trustees shall advance funds or raise loans for the expenses of the suits and proceedings that may be necessary in this behalf or reimburse themselves or repay the loans out of the funds of the institution without the permission of the Commissioner.
15. The trustees shall lease out the lands of the institution annually in open auction and to its best advantage. In no case the sevakas or the servants of the institution shall be permitted to bid at the said auction without the approval of the Commissioner. A lease shall not become final without the approval of the Commissioner.
16. The managing trustee shall arrange for the regular performance of the daily services and the celebration of the periodical festivals in accordance with the practice and the usage of the institution.
17. The expenditure to be incurred on daily services and festivals shall be in accordance with a dittam (the scale of expenditure) which shall be prepared and submitted for the approval of the Commissioner.
18. It shall not on any account exceed the provisions in the annual budget to be prepared and submitted to the Commissioner for approval except with the previous sanction of the Commissioner.
19. The budget shall be prepared by the managing trustee and circulated to the other trustees on or before 15th March each year and shall be considered at the next meeting of the trustees specially convened for the purpose.
- Government, Zamindari, Municipal dues and contribution and audit charges shall be first provided for in the budget and the balance of the income is the net income to be appropriated for other purposes.
20. The budget so sanctioned by the trustees shall be submitted to the Commissioner for his approval before the 15th of April in each year.
21. The budget shall provide for a sum of not less than 5 per cent of the net income of the institution for the purposes of annual repairs such as effecting petty repairs and white-washing, etc.
22. The budget shall also provide for an equal sum of 5 per cent to be set apart as a reserve fund to be utilised for any capital construction with the approval of the Commissioner.
23. The establishment charges shall in no event exceed 25 per cent of the net income of the institution subject to a maximum of Rs. 1,000 per annum without the previous sanction of the Commissioner. Should the present charges exceed the said limit they should be at once retrenched.
24. The budget shall provide for the discharge of any outstanding liabilities from out of the surplus left after meeting the above items of expenditure.
25. The managing trustee shall on or before the 31st August in each year submit to the Commissioner an income-return for the purposes of assessment of contribution.
26. The managing trustee shall also submit to the Commissioner a Register of Properties as required under section 12 of the Orissa Hindu Religious Endowments Act, 1939.
27. The accounts of the temple maintained by the managing trustee shall be got audited every year by an approved auditor appointed by the Commissioner for the purpose.
28. By the 1st of August in each year the trustee shall submit to the Commissioner a report of the administration of the institution and the endowments during the preceding year, briefly indicating the improvements effected to the institution and its financial position, etc.

29. There shall be in the temple office a list containing the names of all the sevakas and the turn of seva-puja of each and the qualities and quantities of bhog he shall offer daily at different times of the day as may be fixed for the purpose. The articles of bhog shall be subject to the approval of the manager appointed by the trustees before they are actually offered, but the bhog after it is offered will be appropriated by the sevakas.

30. Articles of bhog should be taken outside the temple compound immediately after they are offered.

31. No one should remain in the temple compound without manager's permission after 11 p.m. by which time all the seva-puja of the deity shall be finished.

32. The manager shall realise such fees as are in vogue according to the rates fixed (by the trustees) and should grant formal receipts for all fees thus realised. He should incur expenses according to the budget estimate sanctioned and obtain vouchers for all income and expenditure and deposit the surplus at the close of the month at such place as may be directed by the trustees.

33. The sevakas shall not be competent to dispose of their right of seva-puja without the permission of the trustees. Such disposal of the right of seva-puja can be permitted only in favour of any of existing sevakas.

34. In the management of the affairs of the institution, the preparation and submission of the dittam (or scale of expenditure) and the annual budgets, the maintenance of the accounts, the investment of surplus funds, the incurring of loans and the alienation of the lands of the institution, the trustees shall be bound by the provisions of the Act, the rules duly made or deemed to be made thereunder and all such lawful directions as may be issued by the Commissioner from time to time.

35. Save in so far as expressly provided therein the trustees shall have all the rights and powers and shall be liable to discharge all the duties provided by the said Act and Rules made thereunder.

36. Any doubt or ambiguity arising out of any of aforesaid provision of the Scheme shall be decided by the Commissioner and such decision shall be final.

G. R. ROW

Commissioner of Endowments

R. M. PATNAIK

B. N. DAS

Associated Officers

OFFICE OF THE COMMISSIONER OF ENDOWMENTS,
ORISSA

ORDER No. 313

Monday, the 12th day of March 1945

In the matter of modification of the scheme of administration settled by the District Judge, Cuttack in O.S.

No. 10 of 1929 (R.E.) for the management of the temple and properties of Sri Akhandaleswar Mahadev in mauza Aridi, police-station Dhamnagar, Balasore district

This matter having come on for final disposal before the Commissioner of Endowments, Orissa, and the Associated Officers appointed by the Provincial Government, this day, it is ordered as follows:—

Whereas the Commissioner of Endowments, Orissa, and the Associated Officers appointed by the Government in this behalf are satisfied that the scheme of administration settled for the above temple in suit No. 10 of 1929 on the file of the District Judge, Cuttack, is extremely meagre and does not provide for effective control over the management by the members of the Committee appointed and whereas it is also found necessary to make certain changes in the said scheme so as to enable the Commissioner of Endowments, Orissa, to assume complete charge of the institution, they after consulting the members of the Committee and the persons having interest in the institution hereby settle the following scheme under sections 11, 14 and 35 of the Orissa Hindu Religious Endowments Act, 1939:—

SCHEME

1. The scheme shall come into force at once.

2. In the scheme, if not inconsistent with the context, the Act means the Orissa Act of 1939 as amended from time to time; and all other words and expressions used herein shall have the respective meanings assigned to them in the Act.

3. (a) The management of the affairs of the said temple of Sri Akhandaleswar Mahadev of Aridi, with its endowments and properties shall be administered by a trustee or trustees not exceeding five in number to be appointed by the Commissioner, who shall hold office for such period as may be fixed by him.

(b) As far as practicable, a nominee of the Raja Bahadur of Kanika and a nominee of the Sevakas shall be given representation on the Board of the Trustees.

(c) The members of the Committee holding office on the date of the commencement of this scheme shall hold office as trustees till they are relieved by new trustees, and all action taken and all things done by them in pursuance of the previous scheme shall be deemed to have been validly taken or done.

4. When there are more trustees than one, they shall elect one from among themselves as the managing trustee for such period as may be decided by them. If no such managing trustee is elected within a week of the intimation of the order of appointment, the Commissioner shall nominate a managing trustee to function for such period as he may deem necessary.

5. The managing trustee shall be in charge of the entire management of the institution and shall keep regular accounts of receipts and disbursements and he shall be the chief executive officer, i.e., he can file suits, start proceedings, sign documents and do such other things as may be necessary for the management of the institution.

6. The trustees may appoint a paid Manager with the previous approval of the Commissioner, on such salary and security as he may determine, for maintaining accounts and to attend to the daily services, etc. The managing trustee may delegate some of his other functions to the Manager on his own responsibility.

7. The accounts of the institution shall be open for inspection by any person having interest, on his giving three days' notice in writing to the managing trustee and on paying a fee of Re. 1 per diem or part thereof.

8. Any vacancy or vacancies occurring in the office of any of the trustees during or at the end of the said or subsequent periods shall be filled up by the Commissioner.

9. The Commissioner may remove any of the trustees, at any time without assigning any reason, should he find it necessary in the interests of the institution.

10. The trustees shall meet at least once a month within the premises of the institution for passing the accounts of the previous month and for sanctioning the necessary expenditure and for considering any other matter connected with the management of the institution. The meetings shall be convened by the managing trustee on giving three days' notice to the other trustees.

11. The proceedings of the meeting so held shall be recorded in a book to be kept for the purpose and shall be signed by all the members present. Copies of the resolution shall be submitted to the Commissioner for approval.

12. In case of difference of opinion, the opinion of the majority shall prevail. If the opinion is equally divided, the proposal, if urgent, shall be referred to the Commissioner for decision. Otherwise, it may be brought up in the next meeting of the trustees.

13. (a) The trustees shall take necessary steps to recover the temple lands from whomsoever in possession thereof, free from all encumbrances created by them or any person claiming under them, if necessary by filing suits after obtaining the previous sanction of the Commissioner, provided the sevakas are allowed to retain possession of the deity's lands which they respectively hold, so long as they regularly offer the proper daily bhogs to the deity as laid down by the Committee and pay the rents and cesses due on the lands and do not commit waste or subdivide the same by partition or otherwise.

(b) In any case of eviction due to neglect or default on the part of the Sevak, the trustees shall make arrangements for supply of the usual bhog on the day or days of the Sevakas' Pali.

14. In no event, the trustees shall advance funds or raise loans for the expenses of the suits and proceedings that may be necessary in this behalf or reimburse themselves or repay the loans out of the funds of the institution, without the permission of the Commissioner.

15. The trustees shall lease out the lands of the institution annually in open auction and to its best advantage. In no case the sevakas or the servants of the institution shall be permitted to bid at the said auction without the approval of the Commissioner. A lease shall not become final without the approval of the Commissioner.

16. The managing trustee shall arrange for the regular performance of the daily services and the celebration of the periodical festivals in accordance with the practice and the usage of the institution.

17. The expenditure to be incurred on daily services and festivals shall be in accordance with a dittam (the scale of expenditure) which shall be prepared and submitted for the approval of the Commissioner.

18. It shall not on any account exceed the provisions in the annual budget to be prepared and submitted to the Commissioner for approval except with the previous sanction of the Commissioner.

19. The budget shall be prepared by the managing trustee and circulated to the other trustees on or before 15th March each year and shall be considered at the next meeting of the trustees specially convened for the purposes.

Government, Zainindari, Municipal dues and contribution and audit charges shall be first provided for in the budget and the balance of the income is the net income to be appropriated for other purposes.

20. The budget so sanctioned by the trustees shall be submitted to the Commissioner for his approval before the 15th of April in each year.

21. The budget shall provide for a sum of not less than 5 per cent of the net income of the institution for the purposes of annual repairs such as effecting petty repairs and white-washing, etc.

22. The budget shall also provide for an equal sum of 5 per cent to be set apart as a reserve fund to be utilised for any capital construction with the approval of the Commissioner.

23. The establishment charges shall in no event exceed 25 per cent of the net income of the institution subject to a maximum of Rs. 1,000 per annum without the previous sanction of the Commissioner. Should the present charges exceed the said limit, they should be at once retrenched.

24. The budget shall provide for the discharge of any outstanding liabilities from out of the surplus left after meeting the above items of expenditure.

25. The managing trustee shall on or before the 31st August in each year submit to the Commissioner an income-return for the purposes of assessment of contribution.

26. The managing trustee shall also submit to the Commissioner a Register of Properties as required under section 12 of the Orissa Hindu Religious Endowments Act, 1939.

27. The accounts of the temple maintained by the managing trustee shall be got audited every year by an approved auditor appointed by the Commissioner for the purpose.

28. By the 1st of August in each year the trustee shall submit to the Commissioner a report of the administration of the institution and the endowments during the preceding year, briefly indicating the improvements effected to the institution and its financial position, etc.

29. All presents offered to the deity should go to the temple fund and whatever money is paid to the sevakas by the pilgrims for the services rendered to them should go to the sevakas.

30. There shall be in the temple office a list containing the names of all the sevakas and the turn of seva-puja of each and the qualities and quantities of bhog he shall offer daily at different times of the day as may be fixed for the purpose. The articles of bhog shall be subject to the approval of the Manager appointed by the trustees before they are actually offered, but the bhog after it is offered will be appropriated by the sevakas.

31. Articles of bhog should be taken outside the temple compound immediately after they are offered.

32. No one should remain in the temple compound without Manager's permission after 11 P.M. by which time all the seva-puja of the deity shall be finished.

33. The Manager shall realise such fees as are in vogue according to the rates fixed (by the trustees) and grant formal receipts for all fees thus realised. He should incur expenses according to the Budget estimate sanctioned and obtain vouchers for all expenses incurred. He shall keep regular accounts of all income and expenditure and deposit the surplus at the close of the month at such place as may be directed by the trustees.

34. The sevakas shall not be competent to dispose of their right of seva-puja without the permission of the trustees. Such disposal of the right of seva-puja can be permitted only in favour of any of the existing sevakas.

35. In the management of the affairs of the institution, the preparation and submission of the ditta (or scale of expenditure) and the annual budgets, the maintenance of the accounts, the investment of surplus funds, the incurring of loans and the alienation of the lands of the institution, the trustees shall be bound by the provisions of the Act, the rules duly made or deemed to be made thereunder and all such lawful directions as may be issued by the Commissioner from time to time.

36. Save in so far as expressly provided therein the trustees shall have all the rights and powers and shall be liable to discharge all the duties provided by the said Act and Rules made thereunder.

37. Any doubt or ambiguity arising out of any of the aforesaid provisions of the scheme shall be decided by the Commissioner and such decision shall be final.

G. R. ROW

Commissioner of Endowments

R. M. PATNAIK

B. N. DAS

Associated Officers

FEDERAL PUBLIC SERVICE COMMISSION

Applications invited from British subjects of Indian domicile or descent and Indian States subjects for a temporary post of Stationery Inspector. Pay Rs. 225 during probation (6 months) and Rs. 250—20—450 thereafter. Maximum age 40 years. Candidates must be graduates, having personality, initiative and drive, energy and a flair for propaganda. Experience other than in a purely clerical capacity, in a Government or business office essential. Women ineligible. Particulars and application form from Secretary, Federal Public Service Commission, Simla. Closing date for applications with a Treasury Receipt for Rs. 7-8-0 (Rs. 1-14-0 for Scheduled Caste candidates) 2nd July 1945.

SIMLA: 4th June 1945

FEDERAL PUBLIC SERVICE COMMISSION

Applications invited from British subjects of Indian domicile or descent, or States subjects for nine posts of Programme Supervisor, All India Radio. Pay: Rs. 300—15—450. Qualifications: Essential—(i) Degree from a recognised university; (ii) organising and executive experience in any Government or commercial concern; (iii) experience in handling and maintenance of different kinds of stores. Desirable—Experience of literary and/or artistic work. Age: Below 35 years. Woman preferred for one post. Particulars and application form from Secretary, Federal Public Service Commission, Simla. Closing date for applications with a Treasury Receipt for Rs. 7-8-0 (Rs. 1-14-0 for Scheduled Caste candidates) 2nd July 1945.

SIMLA: 4th June 1945

FEDERAL PUBLIC SERVICE COMMISSION

Applications invited from British subjects of Indian domicile or descent and Indian State subjects for a permanent post of Assistant Superintendent in charge of Central Asian Antiquities Museum, Archaeological Survey. Age-limits: 25—30 but relaxable up to 45 years in favour of exceptionally qualified candidates. No age-limit for Government servants. Pay: (a) For direct recruits—Rs. 300—325—350—25—600—40—680. (b) For persons in continuous Government employ since 15th July 1931—Rs. 350—50—550/2—50—700—E.B.—750—800/2—50—1,000. Qualifications: (i) Degree with research experience in archaeology or ancient or medieval history; (ii) Training in museum technique; (iii) Service in a museum of approved standing; (iv) Published evidence showing ability to think and write clearly. Women ineligible. Particulars and application forms from Secretary, Federal Public Service Commission, Simla. Closing date for applications with Treasury Receipt for Rs. 7-8-0 (Rs. 1-14-0 for Scheduled Castes) 2nd July 1945.

SIMLA: 5th June 1945

FEDERAL PUBLIC SERVICE COMMISSION

Applications invited from British subjects of Indian domicile or descent and Indian State subjects for a permanent post of Assistant Superintendent (Indian Museum, Calcutta), Archaeological Survey. Age-limits: 25—50 but relaxable up to 45 years in favour of exceptionally qualified candidates. No age-limit for Government servants. Pay: (a) For direct recruits—Rs. 300—325—25—600—40—680. (b) For persons in continuous Government employ since 15th July 1931—Rs. 350—400. On confirmation in scale Rs. 350—50—550/2—50—700—E.B.—750—800/2—50—1,000. Qualifications: (a) Essential: (i) Degree in history or archaeology or geology, (ii) Training in museum technique. (b) Desirable: Experience of museum organization. Particulars and application forms from Secretary, Federal Public Service Commission, Simla. Closing date for applications with Treasury Receipt for Rs. 7-8-0 (Rs. 1-14-0 for Scheduled Castes) 2nd July 1945.

SIMLA: 5th June 1945

FEDERAL PUBLIC SERVICE COMMISSION

Applications are invited from candidates with 'war service' possessing the requisite qualifications for reserved vacancies in the Indian Civil Service, Indian Police, Burma Civil Service (Class 1), Burma Police (Class 1) and the Burma Frontier Service. In the case of candidates of Burma domicile or descent preference will be given to those with war service, but candidates without war service are also eligible. A pamphlet has been printed giving details of the recruitment arrangements, the recruitment regulations, and the conditions of service. For those candidates serving with the Armed Forces special arrangements have been made to supply them with copies of the pamphlet through their units. Qualified candidates not in the Forces can obtain a copy of the pamphlet by application to the Secretary, Federal Public Service Commission, 10, Underhill Lane, Delhi; and also a copy of the prescribed application form. Officers released for service with the civil administration under Special India Army Order No. 12/S/44 who desire to compete for permanent appointment in any of the above services must apply in the same way as 'war service' candidates generally. The qualifications required of intending candidates are broadly speaking as follows. (Full details will be found in the pamphlet). *Age:* A candidate must have been born on or after August 2, 1915 (or August 2, 1917, in the case of the Indian Police and the Burma Police) and must have attained the age of 21 (or 19 in the case of the Indian Police and the Burma Police). *Education:* Candidates educated predominantly in the United Kingdom must have received whole-time, continuous and systematic education up to the age of 18 or the date of joining His Majesty's Forces or the Merchant Navy or Mercantile Marine whichever is earlier and if a candidate for the Indian Civil Service, Burma Civil Service or the Burma Frontier Service, must have reached a standard which qualifies him for admission to a university, or if a candidate for the Indian Police or the Burma Police, must have passed the school certificate or equivalent examination. Candidates educated predominantly in India must, if a candidate for the Indian Police, have passed the Intermediate or equivalent examination, and if a candidate for the Indian Civil Service, have obtained a degree of an approved university but this requirement may be relaxed in favour of a candidate who has passed the Intermediate or equivalent examination if the Federal Public Service Commission is satisfied that but for his having undertaken 'war service', he would have continued his education and might have been expected to obtain a degree. Candidates for the Burma Services educated predominantly in India or Burma must have passed the Intermediate Examination of an Indian University or of the Rangoon University or have obtained the Cambridge Senior School Certificate, provided that this requirement may be relaxed if a candidate can show to the satisfaction of the Secretary of State for Burma that he was prevented by the invasion of Burma from obtaining the required qualification. *War Service:* In respect of candidates resident in India or Burma during the war, whole-time service of the following kind has been recognised as "war service":—(i) service of any kind in a unit or formation liable for service overseas or in any operational area; (ii) service in India or Burma under military, munitions or stores authorities with a liability to serve overseas or in any operational area; (iii) service involving subjection to Naval, Military or Air Force Law; (iv) a period of training with a military unit or formation involving liability to serve overseas or in any operational area; (v) service in recognised Civil Defence organisations; and (vi) any service connected with the prosecution of the war which a person is required to undertake by competent authority under provision of any law for the time being in force. Applications for the Indian Services should be submitted to the authorities mentioned in the application form within six months of the date of issue of the Regulations, i.e., 1st June 1945, or of the date of a candidate's becoming qualified, whichever is later. Applications for the Burma Services will be accepted only from those candidates who, on the date of issue of the Regulations, i.e., 1st June 1945, are qualified in all respects and should be submitted to the authorities mentioned in the application form within six months of this date.

SIMLA: 1st June 1945

WANTED

Immediately for the Finance Department of the Government of Orissa temporarily up to the 20th November 1945 (a) one lower division assistant in the scale of Rs. 40-43-2-55-3-70-E.B.-2-80; (b) one recorder in the scale of Rs. 30-2-50-1-60.

Qualifications—(a) Must be a graduate; (b) must be a Matriculate. Preference will be given to persons domiciled in or natives of the Province of Orissa and to those who have previous office experience.

Applications stating age and qualifications with the true copies of testimonials, if any, should reach the undersigned on or before the 20th June 1945.

D. DAS

CUTTACK

The 7th June 1945

Assistant Secretary to Government
Finance Department

NOTICE

Wanted a few temporary Lower Assistants on Rs. 35-2-55-E.B.-2-65 for this office. Minimum qualification required is I.A. or I.Sc. Preference will be given to those having office experience. Cases of suitable matriculates may also be specially considered. Only Oriyas or persons domiciled in Orissa should apply. The last date of receipt of the application is 22nd June 1945. Applicants should appear before the undersigned in his office with paper and pencil on the 25th June 1945 at 10-30 A.M. for a test. Selected candidates will have to join immediately. No travelling allowance will be allowed.

CUTTACK

The 11th June 1945

B. C. PATNAIK
For Director of Development

FEDERAL PUBLIC SERVICE COMMISSION

Applications invited from British subjects of Indian domicile or descent and Indian State subjects for a permanent post of Assistant Superintendent (Prehistory), Archaeological Survey. Age-limits: 25-30 but relaxable up to 45 years in favour of exceptionally qualified candidates. No age-limit for Government servants. *Pay:* (a) For direct recruits—Rs. 300-325-350-25-600-40-650. (b) For Government servants in continuous employ since 15th July 1931—Rs. 350-400. On confirmation in scale of Rs. 350-50-550/2-50-700-E.B.-750-800/2-50-1,000. *Qualifications:* Degree preferably with honours in ancient or medieval history, archaeology or geology; training in the correlation of geology and archaeology and approved field experience in collection of archaeological data. Candidates must produce evidence (e.g. thesis, published or unpublished paper) showing ability to think and write clearly. Women ineligible. Particulars and application forms from Secretary, Federal Public Service Commission, Simla. Closing date for applications with Treasury Receipt for Rs. 7-8-0 (Rs. 1-14-0 for Scheduled Castes) 2nd July 1945.

SIMLA: 5th June 1945

FEDERAL PUBLIC SERVICE COMMISSION

Applications invited from British subjects of Indian domicile or descent or States subjects for a temporary post of Statistician, Department of Mines. *Pay:* Rs. 350-25-500. Initial pay up to Rs. 400 may be given to specially well qualified candidate. *Qualifications:* (a) First or second class Honours degree in Science, Mathematics or Economics, with post-graduate qualifications in Statistics, if this subject has not been taken for a degree; (b) training in statistical theory and methods, with research work including scrutiny and interpretation of statistics; (c) experience of office work including collation of statistical data. *Age-limit:* 30, relaxable to 35 in case of Government servants. Particulars and application form from Secretary, Federal Public Service Commission, Simla. Closing date for applications with Treasury Receipt for Rs. 7-8-0 (Rs. 1-14-0 for Scheduled Caste candidates) 2nd July 1945.

SIMLA: 4th June 1945

NOTICE

Sealed tenders to be eventually drawn up in F-2 Form in acceptance, are invited from contractors for the construction of additional hostel building and kitchen and improvements to E. 1. School buildings at Bargarh in Sambalpur district. They will be opened at 11 A.M. of 27th June 1945. All other informations may be had from the office of the undersigned during working hours and days.

The amount of estimate—Rs. 5,983 at pre-war schedule rates.

SAMBALPUR

The 2nd June 1945

M. N. BHUYAN
Executive Engineer
Sambalpur Division

[2-1-22-6-1945]

FEDERAL PUBLIC SERVICE COMMISSION

Applications invited from British subjects of Indian domicile or descent and Indian States subjects for three permanent and three temporary posts of Assistant Superintendent, Archaeological Survey. One permanent post each reserved for Muslims, other Minorities and Scheduled Castes. One temporary post reserved for Muslims. *Age-limits*: 25-30 but relaxable up to 45 years in favour of exceptionally qualified candidates. No age-limit for Government servants. *Pay*: (a) For direct recruits—Rs. 300-325-350-25-600-40-680; (b) For persons in continuous Government employ since 15th July 1931—(1) Permanent posts—Rs. 350-50-550/2-50-700—E.B.—800/2-50-1,000; (2) Temporary posts—Rs. 350-50-550/2-50-700—E.B.—750-800/2-50-1,000. *Quali-*

fications: (a) *Essential*—Degree, preferably with honours in ancient or medieval history, archaeology or geology or very exceptional alternatives; relaxable in favour of very exceptional cases of Government servants possessing long and approved practical experience of conservation, excavation or museum administration; (b) *Desirable*—(i) Training in Field Archaeology; (ii) Evidence in the shape of thesis or published or unpublished paper showing ability to think and write clearly. Particulars and application forms from Secretary, Federal Public Service Commission, Simla. Closing date for applications with Treasury Receipt for Rs. 7-8-0 (Rs. 1-14-0 for Scheduled Caste candidates) 2nd July 1945.

SIMLA: 4th June 1945

CUTTACK : Printed and Published by S. H. Khan, Superintendent, Govt. Press, O. G. 11-377-15-6-1945